

DA NO 2501/96

(2)

DA has been disposed of By Hon'ble Chairman
and Hon'ble Mr. S.P. Biswas, Member (A),

on 12.12.96

BY ORDER



COURT OFFICER/COURT-I

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2501/1996

Thursday, this the 12th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Mrs. Zehra Khatoon,
295/156, Ghaffar Manzil Extension,
Okhla, New Delhi. ... Applicant

(By Shri N. Safaya, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Health & Family Welfare,
Government of India,
New Delhi.
2. Government of NCT of Delhi
through Medical Secretary,
5, Shammath Marg,
Delhi.
3. The Principal,
A&U Tibia College,
Karol Bagh,
New Delhi. ... Respondents


(By Shri Rajender Pandita & Shri K. R. Sachdeva,
Advocates)

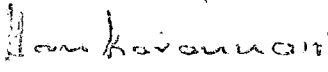
O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Respondents state that the Tribunal has no jurisdiction since third respondent is not an agency over which the Tribunal has jurisdiction. Consequent on this statement, counsel for applicant seeks leave to withdraw without prejudice to his seeking appropriate remedies. With freedom to do so, we grant leave and dismiss the application.

Dated, this the 12th December, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/